

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 833/2016

IN THE MATTER OF:

ATM Credit Investment Pvt. Ltd.

.....Petitioner

SECTION : UNDER SECTION 391(2) & 394

Order delivered on 04.10.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

DEEPA KRISHAN

Hon'ble Member (T)

For the Petitioner(s): Mr. Rajesh Aggarwal, Advocate

For the Respondent(s) : Mr. Zoheb Hossain, Senior Standing Counsel for Income Tax Department with Mr. Piyush Goyal, Advocate

For the OL: Mr. Pruhanya Gupta, company prosecutor

ORDER

A copy of the reply dated 03.10.2017 filed by the Income Tax Department has been served on the learned counsel for the petitioner who seeks time to file counter reply.

Mr. Zoheb Hussain, learned Senior Standing Counsel for the Income Tax Department states that in respect of transferee company there is a demand of tax which is pending and reply affidavit shall also be filed in that regard within a week. Rejoinder to that effect may also be filed by the learned counsel for the petitioner with a copy in advance to the opposite side.

List for further consideration on 02.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER TECHNICAL

04.10.2017

VINEET